

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.1229/99

Date of Order: 25.8.99

BETWEEN :

A.Balaswamy

.. Applicant.

AND

1.Sr.Divisional Personnel Officer,
S.C.Railway, Vijayawada.2. Divisional Railway Manager,
S.C.Railway, Vijayawada. .. Respondents.

- - -

Counsel for the Applicant .. Mr.G.V.Subba Rao

Counsel for the Respondents .. Mr.V.Bhimanna

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

(As per Hon'ble Shri R.Rangarajan, Member(Admn.))(

- - -

Mr.G.V.Subba Rao, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

3

D

..2

.. 2 ..

2. The applicant in this OA states that he underwent family planning operation on the understanding that he will be given change of category i.e. from Highly Skilled Gr-II to Ticket Collector. But his case was rejected in the first instance at the time of screening. Hence he filed OA 1511/98 in this Tribunal. That OA was disposed of on 3.3.99 directing the respondents to rescreen the applicant and if he is found fit appoint him as Ticket Collector. Even in the second screening also he was not found fit as per the impugned order dated 9.6.99.

3. This OA is filed to set aside the impugned order dated 9.6.99 and appoint him as Ticket Collector.

4. The applicant submits that he was not screened properly and hence his case was rejected. The Tribunal cannot sit ⁱⁿ ~~on~~ ^{decision of} Selection Committee to review the decision already taken. However he is at liberty to approach the General Manager ~~to state~~ that the screening was not done properly. He has already submitted a representation dated 14.6.99 (A-6) to R-2 herein. That representation is still to be disposed of. But R-2 being an officer incharge of the division it may be necessary that it should be disposed of by the General Manager of the Railways so as to ensure ~~that~~ justice is metted out to the applicant.

2

2

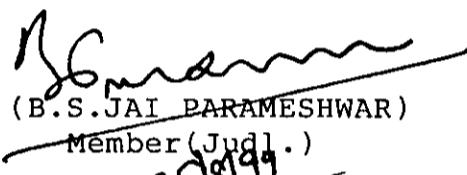
.. 3 ..

5. Hence the following direction is given :-

[a] The General Manager of the S.C.Railway should dispose of the representation of the applicant dated 14.6.99 in accordance with the law expeditiously.

6. (b) Registry should send a copy of the OA along with the judgment so as to enable the G.M. to dispose of the representation dated 14.6.99.

6. O.A. is disposed of with no costs.


(B.S.JAI PARAMESHWAR)

Member (Judl.)

25/8/99



(R.RANGARAJAN)
Member (Admn.)

Dated : 25th August, 1999

(Dictated in Open Court).

sd


Rangarajan

82
1ST AND II NO COURT
3/9/99

IST AND II NO COURT

COPY TO

1. HDHNO
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

one copy to G.M.
sc. M/s. Subba
sc. M/s. Subba

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN
MEMBER (ADMN.)

THE HON'BLE MR.B.S.JAI PARAMESWAR:
MEMBER (JUDL)

* * *
DATE OF ORDER: 25/8/99

MA/R/A/CP.NO.

IN
DA. NO. 1229/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CR. CLOSED

RA. CLOSED

DA. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

6 copies
(6 copies)

one copy each
with 6 copies to
G.M. & Subba

